

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.217
CP(IB)/190(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

Indian Bank (Formally known as Allahabad Bank) through
RP Anil Kashi Drolia)
V/s
Navin Kumar Tayal Personal Guarantor of K- Lifestyle &
Industries Ltd

.....**Applicant**

.....**Respondent**

Order delivered on: 30/01/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Raina Birla, Adv.
For the Respondent : Mr. Harmish K Shah, Adv.

ORDER

Transfer order to court 1 is not yet received, hence, matter stands adjourned to
15.04.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)